

---

## **Employees Provident Fund Organisation (Additional Central Provident Fund Commissioner) Recruitment Rules, 1999**

### CONTENTS

1. SHORT TITLE AND COMMENCEMENT
2. NUMBER OF POSTS, CLASSIFICATION AND SCALE OF PAY
3. METHOD OF RECRUITMENT. AGE LIMIT AND OTHER QUALIFICATIONS:
4. DISQUALIFICATION
5. POWER TO RELAX
6. SAVINGS

### **SCHEDULE 1 :- SCHEDULE 1**

#### **Employees Provident Fund Organisation (Additional Central Provident Fund Commissioner) Recruitment Rules, 1999**

G.S.R.282.- In exercise of the powers conferred by Sub-Section 7 (a) of Section 5D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952) and in supersession of the Employees' Provident Fund Organisation (Commissioners) Recruitment Rules, 1966, except in respect of things done or omitted to be done before such supersession, the Central Board hereby makes the following rules for regulating the method of recruitment to the post of Additional Central Provident Fund Commissioner in the Employees' Provident Fund Organisation, namely:-

#### **1. SHORT TITLE AND COMMENCEMENT :-**

(1) These rules may be called the Employees' Provident Fund Organisation (Additional Central Provident Fund Commissioner) Recruitment Rules, 1999.

(2) They shall come into force from the date of their publication in the Official Gazette.

#### **2. NUMBER OF POSTS, CLASSIFICATION AND SCALE OF PAY**

**:-**

The number of posts, their classification and scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule

annexed to these Rules.

**3. METHOD OF RECRUITMENT. AGE LIMIT AND OTHER QUALIFICATIONS: :-**

The method of recruitment, age limit, qualifications and other matters connected therewith shall be as specified in columns 5 to 14 of the said Schedule.

**4. DISQUALIFICATION :-**

No person:-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post.

Provided that the Central Board may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**5. POWER TO RELAX :-**

Where the Central Board is of the opinion that it is necessary or expedient to do so, it may, by order for reasons to be recorded in writing, and in consultation with the Ministry of Labour, relax any of the provisions of these rules with respect to any class or category of persons.

**6. SAVINGS :-**

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex- Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE 1**

**SCHEDULE 1**

1.	Name of the post	Additional Central Provident Fund
		Commissioner
2.	No. of Posts	08(1999)
		Subject to variation dependent on work load.
3.	Classification	Group 'A'; Non-Ministerial

4.	Scale of Pay	Rs-14300-400-18300
5.	Whether Selection post or non selection post.	Selection
6.	Age limit for direct recruits	Not applicable
7.	Whether benefit of added years of service admissible under Rule 30 of the CCS (Pension) Rules, 19.72.	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees.	Not applicable
10.	Period of Probation if any.	Not applicable
11.	Method of recruitment whether by direct recruitment or by promotion or by deputation / transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by transfer on deputation.
12.	In case of recruitment by promotion / deputation / transfer, grades from which promotion / deputation / transfer to be made.	Promotion: Regional Provident Fund Commissioner (Grade-1) with 5 years regular service in the grade.
		Transfer on deputation:
		i) Officers of the Indian Administrative Service with 14 years service as such; or
		ii) Officers under the Central / State Governments holding analogous posts; or
		with 5 years service in posts in the scale of
		Rs.12, 000-16500 or equivalent.

		The departmental officers in the feeder category who are in the direct line of promotion will not
		be eligible for consideration for appointment on
		deputation. Similarly deputationists shall not be
		eligible for consideration for appointment by
		promotion. Period of deputation including
		period of deputation in another ex-cadre post
		held immediately preceding this appointment in
		the same organisation/department shall not
		exceed five years. The maximum age limit for
		appointment by transfer on deputation shall be
		not exceeding 56 years as on the closing date of
		receipt of applications.
13.	If Departmental Promotion Committee exists what is its composition.	1. Group 'A' Departmental Promotion Committee
		i) Secretary to the Govt. of India, Ministry of Labour -CHAIRMAN.
		ii) Additional Secretary to the Government of India, -MEMBER. Ministry of Labour
		iii) Central Provident Fund Commissioner -MEMBER.
14.	Circumstances in which Union Public Service Commission is to be consulted	Consultation with Union Public Service Commission not necessary.
	in making recruitment.	